

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/33(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	PAROMITA GHOSH VS PR & EM CANDID COMMUNICATION PRIVATE LIMITED
UNDER SECTION	SEC. 213 SEC. 241(1) SEC. 242(4)

**Appearances (via video conferencing/physically)**

Ms. Urmila Chakraborty, Adv. : For Petitioners  
Mr. A. Sinha, Adv.  
Ms. Simran More, Adv.  
Mr. Mainak Biswas, Adv.

Mr. Arijit Bardhan, Adv. : For Respondent No. 2 & 3  
Mr. Rishabh Dutta Gupta, Adv.  
Mr. Soumyajit Mishra, Adv.

**ORDER**

1. Ld. Counsel for the parties present.
2. Notice was directed to be issued to respondents. As per the tracking report placed on record by the Registry, respondent No. 4, 5 and 7 could not be served. Ld. Counsel appearing for petitioner seeks two weeks' time to take appropriate steps for serving these respondents. Respondent No. 6, as per the tracking report, has refused to receive the notice. Respondent No. 6 is, therefore, deemed to have been served and is not appearing. Accordingly, respondent No. 6 is set *ex parte*.
3. Respondent No. 8, as per the tracking report, has been served, however, there is no representation on its behalf. Await presence on behalf of respondent No. 8. Ld. Counsel appearing for respondent No. 2 and 3 seeks two weeks' time to file reply affidavit. Time is allowed.
4. Post this matter for consideration on **16/5/2024**.

**D. Arvind  
Member (Technical)**

**Rohit Kapoor  
Member (Judicial)**